

Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2015 Act 25 of 2015

Keyword(s):

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Amendment appended: 7 of 2025

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महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १, अंक ४९]

सोमवार, ऑगस्ट १७, २०१५/श्रावण २६, शके १९३७

[पृष्ठे ३ किंमत : रुपये २७.००

असाधारण क्रमांक ९१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2015 (Mah. Act No. XXV of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,
I/c. Secretary (Legislation)
to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXV OF 2015.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 17th August 2015).

An Act further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954.

Hyd. Act No. VIII of 1955.

WHEREAS it is expedient further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Hyderabad Abolition of Inams and Cash Short title. Grants (Amendment) Act, 2015.

Amendment of section 6 of Hyd. Act No. VIII of 1955.

2. In section 6 of the Hyderabad Abolition of Inams and Cash Grants Act, 1954, for sub-section (3), the following sub-section shall be substituted, namely:—

Act No. VIII of 1955.

of 2015.

"(3) (a) On or after the commencement of the Hyderabad Abolition Mah. XXV of Inams and Cash Grants (Amendment) Act, 2015 (hereinafter, in this sub-section, referred to as "the commencement date"), the occupancy of Madad Mash Inam lands held on the new and impartible tenure (Occupants-Class II) may be transferred by the occupant for agricultural purpose, and no previous sanction or no objection certificate from the Collector or any other competent authority shall be necessary for such transfer. After such transfer, occupancy of such land shall be continued to be held by such transferee occupant on new and impartible tenure Mah. (Occupants-Class II), in accordance with the provisions of the XLI of Maharashtra Land Revenue Code, 1966:

1966.

Provided that, any such occupancy held on new and impartible tenure (Occupants-Class II) may, on or after the commencement date, be converted into Occupants-Class I by the occupant, by making payment of fifty per cent. of the amount of the current market value of such land to the Government as Nazarana, and after such conversion, such land shall be held by the occupant as Occupants-Class I, in accordance with the provisions of the Maharashtra Land Revenue Code, 1966:

Mah. XLI of 1966.

Provided further that, on or after the commencement date, if any occupancy, held on new and impartible tenure (Occupants-Class II) has, without the prior sanction of the Collector or any other competent authority and without payment of the amount equal to fifty per cent. of the current market value of such land, been transferred by the occupant for non-agricultural use, such transfer may be regularised on payment of an amount equal to fifty per cent. of the current market value of such land as Nazarana, and an amount equal to fifty per cent. of such sum as a penalty, and on such payment, the occupant shall hold the land as Occupants-Class I, in accordance with the provisions of the Maharashtra Land Revenue Code, 1966.

Mah. XLI of 1966.

(b) Before the commencement date, if any occupancy of Madad Mash Inam lands, held on new and impartible tenure (Occupants-Class II) has already, without previous sanction or no objection certificate from the Collector or any other competent authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised without payment of any sum as *Nazarana*, on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be deemed to be held by such transferee occupant as an Occupants-Class II, in accordance with the provisions of the Maharashtra Land Revenue Code, 1966:

Mah. XLI of 1966.

Provided that, before the commencement date, if any such occupancy of Madad Mash Inam lands, held on new and impartible tenure (Occupants-Class II), has already, without prior sanction of the Collector or any other competent authority, been transferred by the occupant for non-agricultural use, such transfer may be regularised on payment of an Mah. XLI of 1966. amount equal to fifty per cent. of the market value of such land on the date of the order of regularisation as *Nazarana*, and an amount equal to ten per cent. of such sum as a penalty, and on such payment, the land shall be deemed to be held by such transferee occupant as Occupants-Class I, in accordance with the provisions of the Maharashtra Land Revenue Code, 1966, with effect from the date of such order.

43 of 1995.

- (c) The provisions of clauses (a) and (b) shall not be applicable to,—
- (i) the property permanently dedicated as waqf which is administered under the provisions of the Waqf Act, 1995;
 - (ii) the Khidmat Mash (Service Inam) lands;
- (iii) the Madad Mash Inam lands, part of which is given for Khidmat (service) of *devasthan* subject to the terms and conditions of muntakhab (sanad);
- (iv) the original Government lands granted by the then Government:

Provided that, the Collector shall verify that the muntakhab (sanad) of the Madad Mash Inam land does not fall in sub-clauses (i) to (iv)."



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १(७)

बुधवार, जानेवारी १, २०२५/पौष ११, शके १९४६

पुष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2024 (Mah. Act VII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE, Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st January 2025).

An Act further to amend the Hyderabad Abolition of Inams and Cash Grants Act. 1954.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954 for the purposes hereinafter appearing; and, therefore, promulgated the Hyderabad Abolition of Inams and Cash Grants (Amendment) Ordinance, 2024 on the 24th September 2024;

Hyd. Act No. VIII of 1955. Mah. Ord. VIII of 2024. महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जानेवारी १, २०२५/पौष ११, शके १९४६

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:—

Short title and

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- **1.** (1) This Act may be called the Hyderabad Abolition of Inams and commencement. Cash Grants (Amendment) Act, 2024.
 - (2) It shall be deemed to have come into force on the 24th September 2024.

Amendment $No.\ VIII\ of$ 1955.

In section 2A of the Hyderabad Abolition of Inams and Cash Grants Hyd. Act of section 2A Act, 1955 (hereinafter referred to as "the principal Act"), to No. VIII sub-section (3), the following proviso shall be added, namely:—

of 1955.

" Provided that, where in exceptional cases, upon complaints regarding legality of decision of officer under sub-section (1), the State Government is satisfied that it is necessary to examine the legality, propriety or regularity of such orders even after expiry of the period of one year, the State Government or the Divisional Commissioner authorised by it, may exercise such powers after expiry of the said period.".

Amendment of section 6 of Hyd. Act No. VIII of 1955.

- **3**. In section 6 of the principal Act, in sub-section (3),—
 - (1) in clause (a),—
 - (a) in the first proviso, for the words "fifty per cent.", the words "five per cent." shall be substituted;
 - (b) in the second proviso, for the words "fifty per cent. of the current market value of such land", at both the places where they occur, the words "five per cent. of the current market value of such land" shall be substituted:
- (2) in clause (b), in the proviso, for the words "fifty per cent.", the words "five per cent." shall be substituted.

Repeal of Mah. Ord. VIII of 2024 and saving.

4. (1) The Hyderabad Abolition of Inams and Cash Grants Mah. (Amendment) Ordinance, 2024, is hereby repealed.

Ord. VIII of 2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.